

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3004
ANSWERED ON:15.03.2011
MISSING FOREIGNERS
Rawat Shri Ashok Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a large number of foreigners including from Bangladesh and Afghanistan are reported to have gone missing in the country;
- (b) if so, the details thereof;
- (c) whether there are inputs that they are behind the terrorist activities in the country; and
- (d) if so, the details thereof alongwith the steps taken to detect them?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): A number of foreign nationals who have entered into the country on valid travel documents have been found to be overstaying. As per information available, 73,441 foreign nationals, including 32,644 Bangladeshi nationals and 13,569 Afghanistan nationals, were found to be overstaying as on 31st December 2009. Details for the year 2010 have not been compiled. There are reports of involvement of Bangladeshi nationals in at least 5 instances of terrorist attacks in India. Registration of cases against foreign nationals found to be involved in violation of law and illegal activities comes within the purview of police stations and State Governments/UT Administrations concerned.

Detection and deportation of foreign nationals illegally staying in the country is a continuous process. Central Government is vested with powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/UT Administrations.